Annexure-1
Name of the corporate debtor: Tirupati Jute Industries Ltd. Date of commencement of liquidation:13.02.2019; List of stakeholders as on:21.04.2025

SI.	Name of creditor	Identification No.	Details of clai	im received	List of secured financial creditors Details of claim admitted							Amount of	Amount of	Amount of	Amount	Remarks, if
No.			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether security interest relinquishe d?	Details of Security Interest	Amount covered by guarantee	% share in total amount of claims admitted	_	any	Amount of claim rejected		any
1	J.S. Credit Capital Limited. (by Assignment from Abinandan Holdings Pvt. Ltd which was earlier assigned by Federal Bank)	U67120WB199 6PTC080496	06.04.2024	307622962.74	307622962.74	CASH CREDIT & TERM LOAN (INCLUSIVE OF INTEREST)	30,76,22,962.74	Yes	Primary security- Hypothecation of stock i.e RM, SIP & FG and book debts with 25% margin on Stock and 50 % margin on book debts.Collateral security:- ALL THAT the and,heriditaments and premises covered with various structures, shed, constructions, dwelling houses,containing an area of 16 Bighas, 15 Cottahs and 9 Chittaks out of 18 Bighas, 8 Cottahs and 14 Chittacks [1 Bigha, 13 Cottahs and 5 Chittacks (24,000 sq ft) excluded as the areas is leased out to M/s. Stylish Interlocking Paver Pvt. Ltd. as per deed No.1050 dt.22.2.2000) lying and situated at Premises No 220/2, Naskarpara Road, Howrah and housing the plant and i) EM of additional charge on the property mortgaged to Cash Credit		51.18					
2	CITY UNION BANK	L65110TN1904 PLC001287	15-03-2019	3,22,83,572.00	3,22,83,572.00	OLCC & Term Loan (INCLUSIVE OF INTEREST	3,22,83,572.00	Yes	ALL THAT PIECE AND PARCELOF LAND WITH STRUCTURES STANDING THEREON MEASURING AN AREA OF 24000 SQ. FT. AT PREMISES NO. 220/2,NASKAR PARA ROAD,UNDER HOWRAH MUNICIPAL CORPORATION ,HOWRAH-711107		5.37					GUARANTEI AGREEMEN ISSUED FOR AND BEHAL OF STYLISH INTERLOCKI NG PAVERS PVT. LTD.
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NOTE-The Liquidator shall revise the amounts of claims admitted, when he comes across additional information warranting such revision.